Central Administrative Tribunal Lucknow Bench, Lucknow

CCP No.332/00023/2017 In Original Application No. 332/00298/2016

This, the 05th day of February, 2019

By the Hon'ble Ms. Jasmine Ahmed, Member (Judicial)
By the Hon'ble Mr. Devendra Chaudhry, Member (Administrative).

Hanuman Ram Kushwaha, aged about 77 years, Retired A.P.M.G., resident of House No. D-509, Sector- D, L.D.A. Colony, Kanpur Road, Lucknow.

..Applicant

By Advocate: None.

Vs.

Sri T. Murty, Director General of Post, Dak Bhawan, New Delhi.

.....Respondent

By Advocate: Sri Rajesh Katiyar.

Order [Oral]

Hon'ble Ms. Jasmine Ahmed, Member (Judicial)

None for the applicant. Sri Rajesh Katiyar, learned counsel for the respondents is present. Yesterday, nobody has appeared on behalf of the applicant. It is seen that the order of this Tribunal passed on 05.08.2016 in O.A. No. 298/2016 directing the respondents to decide the representation of the applicant dated 24.08.2015 within a period of four months from the date of receipt of certified copy of that order. In pursuance of that, the respondents have passed a detailed order on 11.07.2017, which is annexed as Annexure No. CR-1 (page-6 of the compliance report).

- 2. After going through this, we feel that the order of this Tribunal to pass a detailed reasoned and speaking order has been fully complied with by the respondents. Accordingly, there would be no useful purpose for keeping pending the contempt petition.
- 3. Hence, contempt petition is disposed of as having been complied with. Notice issued to the respondent stands discharged.

(Devendra Chaudhry) Member (Administrative) (Jasmine Ahmed) Member (Judicial)

JN